

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV – Special Bench

19. IA-1577/2024 in C.P.(IB)/635(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.04.2024

NAME OF THE PARTIES: The South Indian Bank Ltd.
Vs.
Indounique Flame Ltd.

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Neelanshu Roy i/b Sirius Legal, Ld. Counsel for the Applicant present.
2. **IA-1577/2024:** This Application has been filed by the Interim Resolution Professional (IRP) of the Corporate Debtor under Regulation 13(2)(D) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, to place on record the report certifying the constitution of the Committee of Creditors.
3. The above report is taken on record and IA is **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)